

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No.221 of 1996

New Delhi, dated the 20 May, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE Mrs. LAKSHMI SWAMINATHAN, MEMBER (J)

1. Shri A.K. Sharma,
S/o Shri R.D. Sharma,
R/o 387, Gali Matawali,
Teliwara,
Delhi-6.
2. Shri Rajendra Yadav,
S/o Shri F.R. Yadav,
C/o Shri Karam Chand,
R.l, 22A, Suraj Vihar,
Kakrola More,
New Delhi-110059.
3. Shri Mohinder Pal,
S/o Shri Tula Ram,
R/o Vikas Nagar III,
Street No.2,
H.No.31-A, Uttam Nagar,
New Delhi-110059.
4. Shri Praveen Kumar,
S/o Shri Rajdeo Singh,
A-1-441, Madho Vihar,
New Delhi-110059.
5. Shri Jagbir Singh,
S/o Shri Hoshiar Singh,
Mundakas Village Pool No.27-C,
New Delhi-110041.
6. Shri Ram Swaroop,
S/o Shri Shola Prasad,
K-522, Sewa Nagar,
New Delhi-3.
7. Shri Manoj Kumar,
S/o Shri S.R. Sardar Singh,
C/o Shri B.R. Laksa,
Mata Sadakaur Bhanlay,
Near C/Pale 27/3,
Vill. & P.O. Mundaka,
Delhi-110041.
8. Shri Jagannath Prasad,
S/o Shri Chandreshwar Prasad,
A-216, Madhav Vihar,
Gali No.8,
New Delhi-110059.
9. Shri Beni Lal,
S/o Shri Nathuni Prasad,
Al/382, Madho Vihar, Gali No.2,
New Delhi-110059.

10. Shri Virendra Prasad Nirale,
S/o Shri Nathuni Prasad,
R/o Al/382, Madhav Vihar,
Gali No.2,
New Delhi-110059.
11. Shri Lal Singh,
S/o Shri Kripa Ram,
RZ D.62 & 63, Sewak Park,
New Delhi-110059.
12. Shri W. Yadav,
S/o Shri Jamun Yadav,
C/o Shri Karam Chand,
RZ-22A, Suraj Vihar,
Kakroola More,
New Delhi-110059.
13. Shri Ramphal,
S/o Shri Singh Ram,
VPO-Chhatera Bhadurpur,
Distt. Sonepat,
Haryana
14. Shri Satpal,
S/o Shri Sultan Singh,
VPO, Nizampur,
New Delhi-110081.
15. Shri Balraj,
S/o Shri Sardar Singh,
VPO, Nizampur,
New Delhi-110081.
16. Shri Pavitra Das,
S/o Shri Devendra Das,
Mansa Ram Park,
Block E-121,
New Delhi-110059.
17. Shri Hariom,
S/o Shri Hoshiar Singh,
VPO, Soldha, Distt. Rohtak,
Haryana.
18. Shri Suresh Kumar,
S/o Shri Arup Singh,
Village Mundala Khurd,
P.O. Mundela Kalan,
New Delhi-110043.
19. Shri Sudhir,
S/o Shri Sadhu Ram,
VPO, Ohariheri,
Distt. Rohtak,
Haryana.
20. Shri Birendra Kumar,
S/o Shri Madan Shan,
B-2/6A, Rajapuri,
Gali No.9, Uttam Nagar,
New Delhi-110059.

21. Shri Deepar Yadav,
S/o Shri Bag deve Prasad Yadav,
RZ-22A, Suraj Vihar,
Kakroola More,
New Delhi-110059.
22. shri Sajay,
S/o Shri Kartar Singh,
Vill. Soldha,
Haryana.
23. Shri Satish Kuarm,
S/o Shri Chhotu Ram,
Vill., Zatru, P.O. Sagarpur,
Distt. Faridabad,
Haryana.
24. Shri Rakesh Kumar,
VPO, Dulhera,
Distt. Rohtak,
Haryana.
25. Shri Raju,
S/o Shri Mouji Ram,
VPO, Jhonti,
New Delhi-110081.
26. shri Ramkaran Pandey,
S/o Shri Rambhag Pandey,
A-216, Gali No.8,
Madhu Vihar,
New Delhi-110059.
27. Shri Daulat Ram,
S/o Shri Jay Narayan,
VPO, Beedsu, Distt. Rohtak,
Bahadurgarh,
Haryana.
28. Shri Wazir Singh,
S/o Shri Om Prakash,
Arya Samaj Road,
Uttam Nagar,
K Block,
New Delhi-110059. APPLICANTS

(By Advocate: Shri Manoj Chatterji)

VERSUS

1. Govt. of N.C.T.
of Delhi through
the Chief Secretary,
5, Sham Nath Marg,
Delhi.
2. Delhi Institute of Technology,
through its Director,
Old I.G. Block,
Kashmere Gate,
Delhi-110006.

3. Shri R.S. Qasim,
Chairman,
Delhi Institute of Technology,
presently Member,
Planning Commission,
Govt. of India,
Planning Commission,
Yojana Bhawan,
New Delhi.

4. Shri Sanjay Uppal,
Project Officer,
Delhi Institute of Technology
through its Director,
Old I.G. Block,
Kashmere Gate,
Delhi-6.

5. Shri Manoj Kumar,
President,
National Labour Construction
Cooperative Society Ltd.,
House No.68, Nilothi,
Delhi.

RESPONDENTS

(By Advocate: Shri Sudhir Luthra)

JUDGMENT

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have heard Shri Manoj Chatterjee for the applicants and Shri Sudhir Luthra for the Respondents.

2. Shri Luthra raised the preliminary objection that the Tribunal had no legal jurisdiction in the matter as the institution where the applicants were working, namely the Delhi Institute of Technology, was a society registered under the Societies Registration Act, 1860 vide Registration Certificate dated 12.6.87 and no notification under Section 14(2) A.T. Act had been issued bringing this institution within the Tribunal's jurisdiction.

3. Shri Manoj Chatterjee was unable to rebut this preliminary objection satisfactorily and submitted that if the Tribunal was inclined to uphold this objection, he may be permitted to withdraw the O.A.

4. The preliminary objection is upheld and this O.A. is, therefore, dismissed as withdrawn. No costs.

Lakshmi Swaminathan
(Mrs. LAKSHMI SWAMINATHAN)
Member (J)

Adige
(S.R. ADIGE)
Member (A)

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